

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/132/2021

This the 12th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Khurshid Ahmad Lone, Aged 35 years, S/o Mohammad Ramzan Lone, R/o Wadoora, Sopore, Baramulla.
2. Ghulam Mohammad Lone, Aged 38 years, S/o Sonaullah Lone, R/o Achabal, Rafiabad, Baramulla.
3. Khalid Ramzan Dar, Aged 35 years, S/o Mohammad Ramzan Dar, R/o Dangerpora, Sopore, Baramulla.
4. Zahoor Ahmad Mir, Aged 37 years, S/o Ghulam Mohi-yud-Din Mir, Doabagh, Rafiabad, Baramulla.
5. Imtiyaz Ahmad Najar, Aged 33 years, S/o Mohammad Sultan Najar, R/o Ussen, Khoie, Pattan Baramulla.
6. Fayaz Ahmad Najar, Aged 38 years, S/o Abdul Gaffar Najar, R/o Ussen, Khoie, Pattan Baramulla.
7. Mohammad Saleem Ahanger, Aged 38 years, S/o Ghulam Rasool Ahanger, R/o Achabal, Rafiabad, Baramulla.
8. Nazir Ahmad Najar, Aged 35 years, S/o Ghulam Rasool Najar, R/o Phalahan, Pattan Baramulla.
9. Abdul Hamid Najar, Aged 37 years, S/o Mohammad Sultan Najar, R/o Ussen, Khoie, Pattan, Baramulla.

10.Tariq Ahmad Kana, Aged 33 years, S/o Abdul Rahim Kana, R/o Alsafa Colony, Doabagh, Rafiabad, Baramulla.

11.Javid Ahmad Dar, Aged 35 years, S/o Ali Mohammad Dar, R/o Vijabal, Doabagh, Rafiabad, Baramulla.

.....Applicants

(Advocate: Mr.Lone Altaf)

Versus.

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. PHE, I & FC Department, Civil Secretariat, Srinagar.
2. Chief Engineer, PHE Department, Srinagar Kashmir.
3. Superintending Engineer, PHE Mechanical Circle North, Kashmir.
4. Executive Engineer, PHE Mechanical Division North, Sopore.

.....Respondents

(Advocate:- Mr.Amit Gupta, Additional Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of the argument, learned counsel for the applicants submitted that the applicants would be satisfied if the respondents are directed to regularize their services in terms of “The Jammu and Kashmir Civil Services (Special Provisions) Act 2010”.

2. Looking to the arguments of the learned counsel for the applicants, the TA is disposed of with direction to the respondents to consider the case of the applicants for regularization of their service provided they are eligible for the regularization in accordance with the relevant schemes and acts applicable in their case. This exercise be completed within a period of one month from the date of receipt of certified copy of this order by way of reasoned and speaking order. The applicants may also be intimated regarding the decision taken in this regard by the respondents. It is once again reiterated that the consideration for regularization of services of the applicants shall be considered by the respondent strictly in terms of relevant schemes and rules.

3. It is made clear that we have not entered into the merits of the case.
4. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-